

ATTENDANCE –CUM-ORDER SHEET OF HEARING

NATIONAL COMPANY LAW TRIBUNAL

GUWAHATI BENCH

T.P. No. 11/397/398/GB/2016 (CP NO 160/2013)

AND

T.P. No. 12/397/398/GB/2016 (CP NO 161/2013)

PRESENT- SHRI PK SAIKIA, MEMBER(JUDICIAL)

DATE– 12.08 2016

Records pertaining to CP No 160/2013 as well as CP No 161/2013 are put up before me vide office note dated 12.8.2016. Seen the letter dated 27.7.2016 filed by the applicant Sri Inder Chand Pincha seeking transfer of CP No 160/2013 to the Principal Bench, NCLT, New Delhi , now, pending in NCLT , Guwahati Bench. Such petition is filed on the ground that the applicant is an old and ailing person of about 82 years of age and is not in a position to travel to Guwahati in Assam to participate in the aforesaid proceeding before this Bench.

It may be stated here that on transfer, the said records were transmitted to this Bench from the NCLT, Kolkata Bench and same were received here on 05.08 .2016

Also seen the letter dated 8.8.2016 from Deputy Registrar, NCLT, New Delhi, Principal Bench -wherefrom it appears that Hon'ble President, NCLT ,Principal Bench, New Delhi desires that the applicant may file appropriate application before the concerned authority in accordance with the prescription of law seeking transfer of said proceeding from this Bench to Principal Bench , NCLT at New Delhi.

For ready reference, the relevant part of the letter is reproduced below: ----

“Hon’ble President, NCLT, has directed to put up the letter under reference on relevant casefile before the Guwahati Bench and also desired that the petitioner may file an appropriate application for transfer under the relevant provisions of the Companies Act, 2013. Accordingly, the said letter in original alongwith the remarks of Hon’ble President, NCLT, is forwarded herewith for compliance”.

In view of above, the Registry of this Bench is directed to intimate above immediately to the applicant so that he can take *any* step as indicated in the letter dated 8.8.2016.


MEMBER (J)